

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

ORIGINAL APPLICATION NO. 679 of 2007

Allahabad, this the 25th day of July, 2008

Hon'ble Mr. Ashok S. Karamadi, Member-J

Suresh, S/o late Sahti Ram, R/o Mohalla Tarapur,
Post Mughalsarai, District Chandauli, U.P..
...Applicant.

(By Advocate: Shri S.K. Mishra)

Versus

1. Union of India, through the G.M., Baroda House, Northern Railway, New Delhi.
2. The DRM, N.R., Lucknow.
3. The Sr. Divisional Traffic Manager, N.R., Hazratganj, Lucknow.
4. The Station Supdt. N.R., Varanasi.

.....Respondents.

(By Advocate: Sri P.N. Rai.)

This application is filed seeking direction to the respondents for regularization the services of the applicant.

2. The case of the applicant is that his name had entered in the Live Casual Labour Register and in spite of that, the respondents have not considered his case for re-engagement on his turn. Therefore, he made representations to the respondents contained at Annexures 4 to 7. Even though this matter is admitted, the respondents have not filed any Counter Affidavit. The learned counsel for the respondents submits that since the representation of the applicant are still pending before the competent authority for consideration, necessary direction may be issued for disposal of the same.

3. Having regard to the submissions made by the learned counsel for the parties and in view of pleadings in the O.A., I thought it just and proper to direct the respondent no.3 to consider and decide the representations of the applicants by a reasoned and speaking order in accordance with law within a period of 3 months from the date of receipt of a certified copy of this order. The respondents shall take into account the grounds urged in the O.A. as well as in the representations while passing the order.
4. With the above direction, the O.A. stands disposed of without any order as to costs.

GIRISH/-

MEMBER-J